

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(13)

O.A. NO. 145/92 with MA/626/94
~~Text No.~~

DATE OF DECISION 27.3. 1995

Brahamanand B.Yadav **Petitioner**

Mr.K.K.Shah **Advocate for the Petitioner (s)**

Versus

Union of India **Respondent**

Mr.N.S. Sheved **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble ... Dr.R.K.Saxena : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Brahamanand B.Yadav
C/o, 652/8 Rajpur Hirpur Colony,
Maninagar,
AHMEDABAD

.... Applicant

(Advocate : Mr.K.K.Shah)

Versus

1. Union of India
through :
General Manager,
Western Railway,
Headquarter Office,
Churchgate,
BOMBAY 400 020

2. The Divisional Railway Manager (E)
Divisional Office,
Pratap nagar,
BARODA

3. Station Superintendent,
Ahmedabad Railway Station,
AHMEDABAD

.... Respondents

(Advocate : Mr.N.S.Shevad)

ORAL ORDER

In

Date : 27.3.1995.

OA/145/92 with MA626/94

Per : Hon'ble Shri V.Radhakrishnan, Member (A)

Mr.K.K.Shah produces order regarding absorption
of the applicant as a Coach Attendant. Mr.Shah seeks
permission to withdraw this O.A.

Agv

..3..

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: 3 :

In view of the above, permission granted. O.A. stands disposed of as withdrawn. No order as to costs.
MA/626/94 does not survive.


(Dr. R.K. Saxena)
Member (J)


(V. Radhakrishnan)
Member (A)

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